

FIR No.714/2017  
u/s 365/376D/342/328/323 IPC  
PS: Burari  
State Vs. Rajesh & Others

01.07.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, Ld. Counsel for DCW.  
Sh. Mukesh Singh, Ld. Counsel for applicant/accused  
Rajesh s/o. Late Sh. Sukhram.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 23.12.20217 and he has nothing to do with the alleged offence. It is further submitted by Id. Counsel for applicant/accused that prosecutrix has already been examined in the present case and as per the report of FSL, no DNA has been matched with the present applicant/accused and make a request that interim bail may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the interim bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for 10.07.2020.

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I.O. be also summoned to appear in person or through Video Conferencing.

Copy of this order be sent to the I.O. for necessary compliance.



**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**01.07.2020**